

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 318 of 2013**

**Dated: 11<sup>th</sup> August, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Batot Hydro Power Ltd. .... Appellant(s)**  
**Versus**

**Himachal Pradesh Electricity Regulatory Commission & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Sanjay Sen Sr. Adv.  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Suparna Srivastava for R-2  
Mr. Pradeep Misra  
Mr. Manoj Kr. Sharma for R.1  
Ms. Rinku Gautam (Rep.)

**ORDER**

We have heard the learned counsel for the parties.

It is noticed that the Order passed by this Tribunal on 25.03.2014 has not yet been complied with due to some difficulties. Therefore, it would be appropriate to direct both the parties as agreed by them to execute the renewable energy certificate PPA on or before 25.08.2014, which will be subject to the outcome of this Appeal.

Post the matter for further hearing on **28.08.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

Ts/js